

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1	Name of corporate debtor	Precision Containeurs Ltd
2	Date of incorporation of corporate debtor	27 February 1981
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L28920MH1981PLC023972
5	Address of the registered office and principal office (if any) of corporate debtor	B-1, 1st Floor, Madhav Niwas CHSL, Opp S V Road, Natakwala Lane, Borivali(W) Mumbai - 400092
6	Insolvency commencement date in respect of corporate debtor	10 th March 2022
	Date of receipt of the Order	15 th March 2022
7	Estimated date of closure of insolvency resolution process	06 th September 2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ramnarayanan Rajaraman IBBI Reg. No. IBBI/IPA-002/IP-N00699/2018-2019/12204
9	Address and e-mail of the interim resolution professional, as registered with the Board	1103, Avalon, Raheja Acropolis-1, Deonar Pada Road, Deonar, Mumbai City, Maharashtra - 400088 Email Id: ramnraja@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA Chetan Shah, Office No.3, Wing-A, Satyam Shopping Centre, M.G.Road, Ghatkopar, Mumbai, Maharashtra-400077 Email Id: cirp.precision@gmail.com
11	Last date for submission of claims	29 th March 2022 (14 days from the date of the receipt of the Order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- None based on the records
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable based on available records
14	(a) Relevant Forms and	Web link: https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	Not Applicable based on available records

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Precision Containeurs Ltd** on 10th March 2022 (order received/uploaded on 15th March 2022).

The creditors of **Precision Containeurs Ltd** are hereby called upon to submit their claims with proof on or before 29th March 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-
Not applicable based on available Records

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :	Mr. Ramnarayanan Rajaraman
Date and Place :	17 th March 2022, Mumbai